

OFFICE OF DISTRICT & SESSIONS JUDGE, PANCHKULA.


ORDER

The order bearing Endst. No. 4752-70 dated 22.07.2020 is modified to the extent that henceforth all the urgent and non-urgent category of cases shall be accepted for filing in Suvidha Center from 10:30 AM to 03:30 PM, as under:-

Urgent cases/matters	10:30 AM to 12:30 PM
Non Urgent cases/ matters	01:30 PM to 03:30 PM

Note:-

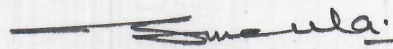
1. The urgent matters i.e. Bail Applications, Protection Petition, Stay matters or any matter having urgency would be taken up for hearing/consideration on the same day.
2. Non-urgent/ordinary filing would be put-up on the next working day. However, the cases pertaining to the Special courts i.e. Family Court and exclusive court dealing with cases under section 138 of N.I. Act shall be entered in CIS & put-up on the day when the concerned Presiding Officer would hold court, as per roster.
3. The case which do not require assignment shall be sent to the concerned court as per the existing process.


District & Sessions Judge,
Panchkula.

Endst. No. 36-55 Dated 05.01.2021

Copy forwarded to the following for information and necessary action :

1. All the Judicial Officers posted in this Sessions Division.
2. The District Attorney, Panchkula.
3. The President, Bar Association, Panchkula & Kalka.
4. SO/SA to upload the order on the website of this office.


District & Sessions Judge,
Panchkula.

ATTESTED

Superintendent Gr-II
Sessions Court
Panchkula
15.1.21